

were surrendered by the Ex-Members. The House Committee has not taken cognizance of such occupation while allocating quotas of Bungalows, Twin-flats and Three bed roomed flats to various Parties/Groups in Lok Sabha. 216 Ex-Members are over-staying and out of them 30 to 40 have requested for further extension ranging from one month to six months.

The House Committee appreciate the difficulties experienced by the hon. Members for suitable accommodation particularly near Parliament House and are doing their best to find out an early solution.

This can only be done when the old Members vacate. The House Committee is requesting the old Members to vacate at the earliest. I am confident that after vacation by the old Members the situation will ease.

I may also add, Sir that many ex-Chief Ministers, ex-Ministers, ex-Speakers, ex-Ambassadors and ex-Supreme Court judges have come to this House and they need bigger accommodation. I would request the Government to make available more bungalows so that their needs could be met.

MR. SPEAKER: Members want that the statement made by Pandit D. N. Tiwary be circulated. It will be circulated later.

12.04 hrs.

CONSTITUTION (FORTY-THIRD AMENDMENT) BILL\*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI YESHVANTRAO CHAVAN (Satara): Mr. Speaker, Sir, I am taking this opportunity to explain the point of view of my party on the question of this Constitution Amendment Bill. At one stage it was said that it was only going to be introduced and now it is said that it is going to be considered. I don't know the position exactly. But, I am told that possibly they may not continue the consideration. But some of the clauses of the Bill have got relevance to political situations in many States in the country and therefore, I want to make it clear on behalf of my Party, and myself to the Opposition (*Interruptions*) and to Government, particularly, that they should know that we are opposed to clauses 3 and 4 of the Bill. We are going to oppose, making my point clear, particularly the point for reducing the period from six years to five years. We are opposed to that. So, I wanted to give information to the House earlier.

SOME HON. MEMBERS *rose—*

MR. SPEAKER: Of course, every Party need not oppose this. You need not oppose it on the Party basis now.

SHRI ARAVINDA BALA PAJANOR (Pondicherry): We are entitled to express our views.

MR. SPEAKER: Only one can oppose it. It may be Anna DMK or somebody. The rules are clear on that.

SHRI ARAVINDA BALA PAJANOR: One correction, Sir. It is All-India Anna DMK, it is not Anna DMK.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 7th April, 1977.

MR. SPEAKER: All right, I did not know that.

SHRI M. KALYANASUNDARAM (Tiruchirapalli): Please permit me to speak for a few seconds. Today is the last day of the Session according to what was already announced. This is an important Constitution Amendment Bill. My Party is pledged to support the amendment contained in this Bill because even at the time when the Constitution (Forty-second Amendment) Bill was discussed, we opposed it.

MR. SPEAKER: I know that. But if you get up like this, it is not proper. The rules are very clear that only one of them can oppose the Bill.

SHRI M. KALYANASUNDARAM: I am not opposing. I am supporting the Bill.

MR. SPEAKER: All right, but please sit down. Now nothing is going to be recorded.

SHRI M. KALYANASUNDARAM\*\*

MR. SPEAKER: Anybody may support the Bill or oppose it, I am not interested in that. Mr. Kalyanasundaram, you are getting up again, I am only sorry. All I can say is I am extremely sorry. On every issue if this happens with other Members also, kindly let me know what can a poor Speaker do. I allowed the Leader of the Opposition to speak.

SHRI M. KALYANASUNDARAM: But there are many parties who want to express the views.

MR. SPEAKER: There is no question of parties. Then it becomes a discussion. It can be discussed. The Bill is for discussion only, but not at the introduction stage. At this stage one can only oppose. The rules are very clear on that if you kindly read them. So, kindly sit

down. Kindly don't get up to speak. If you do that, others will also do it and I will be helpless.

SHRI SHANTI BHUSHAN: The Leader of the Opposition has stated that he wants to intimate that clauses 3 and 4 of the Bill are to be opposed by him. All that I should like to say on that matter is that last time in 1971 or 1972, when elections to the Lok Sabha and various State Assemblies took place, people had voted those who succeeded in the elections for five years. The mandate that had been given to them by the people was for a period of five years. Sometime back when the term of the Lok Sabha and various state assemblies was sought to be extended from 5 to 6 years and the Constitution was also amended to that effect, there was a lot of reaction in the country. (Interruptions). Recently concluded elections to Parliament have demonstrated what the feelings of the people are in regard to that matter. (Interruption). At this stage I have no desire to say anything more in the matter; when the Bill comes up for consideration, I shall give my views.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI SHANTI BHUSHAN: Sir, I beg to introduce the Bill.

12.09 hrs.

#### MATTERS UNDER RULE 377

##### (i) INCOME-TAX RAID ON THE OFFICE OF AVARD

MR. SPEAKER: Shri Jyotirmoy Bosu may raise the matter of which he has given notice.

\*\*Not recorded.